

**GOVERNMENT OF INDIA
CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:3328
ANSWERED ON:09.12.2009
ESTABLISHMENT OF LIBRARIES
Ahir Shri Hansraj Gangaram

Will the Minister of CULTURE be pleased to state:

- (a) the salient features of the Public Library Service Act;
- (b) whether the Government has formulated any norms/standards for establishing libraries in the country;
- (c) if so, the details thereof;
- (d) the details of the norms/standards at international level in this regard;
- (e) the names of the States where the Public Library Service Act is being implemented in the country; and
- (f) the steps taken by the Government to implement the Act in all the States in the country?

Answer

MINISTER OF STATE FOR PLANNING AND PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY)

(a) Sir, there is no Public Library Services Act.

(b) Yes Sir.

(c) Norms/Standards for establishing libraries in the country are available in the "Public Library- Guidelines" by the Bureau of Indian Standards (BIS). Reference No. IS-15339: 2003.

(d) Norms/standards at the international level are available in the Publications, "Public Library Service: IFLA/UNESCO Guidelines for Development" K.G. Saur, Munchen 2001. It may be seen on the Website <http://archive.ifla.org/VII/s8/proj/publ97.pdf>

(e) The following States have passed Public Library Acts:-

- | | |
|-----------------------|--------|
| 1) Tamil Nadu | - 1948 |
| 2) Andhra Pradesh | - 1960 |
| 3) Karnataka | - 1965 |
| 4) Maharashtra | - 1967 |
| 5) West Bengal | - 1979 |
| 6) Manipur | - 1988 |
| 7) Kerala | - 1989 |
| 8) Haryana | - 1989 |
| 9) Mizoram | - 1993 |
| 10) Goa | - 1993 |
| 11) Gujarat | - 2000 |
| 12) Orissa | - 2001 |
| 13) Uttarakhand | - 2005 |
| 14) Rajasthan | - 2006 |
| 15) Uttar Pradesh | - 2006 |
| 16) Chattisgarh | - 2007 |
| 17) Bihar | - 2008 |
| 18) Arunachal Pradesh | - 2009 |

(f) As 'Library' is a State subject, Ministry of Culture does not implement the Acts mentioned at (e) above.